

SUPREME COURT OF INDIA
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).21083-21084/2005

(From the judgement and order dated 15/12/1998 in DBCRP No. 43/2004 & DBCSA No. 295/1997 & SA No. 295/1997 & SBCWP No. 6890/1992 of The HIGH COURT OF RAJASTHAN AT JAIPUR)

PANCHI DEVI

Petitioner(s)

VERSUS

STATE OF RAJASTHAN & ORS.

Respondent(s)

(With appln(s) for c/delay in filing SLP,exemption from filing c/c of the impugned Judgment,permission to place addl. documents on record and office report)

Date: 11/04/2008 These Petitions were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE R.V. RAVEENDRAN

For Petitioner(s) Ms.Nilofar Qureshi, Adv.
Mr.Vipin Kumar, Adv.
Mr. Shankar Divate,Adv.
For Respondent(s) Mr.Milind Kumar, Adv.
For Mr. Aruneshwar Gupta,Adv.

UPON hearing counsel the Court made the following
ORDER

Post for final disposal after eight weeks.

(G.V.Ramana)
Court Master

(Veera Verma)
Court Master